$~O-34

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010475172026**

\+ CS(COMM) 1082/2026 and I.A. 27393/2026, I.A. 27394/2026, I.A. 27395/2026, I.A. 27396/2026, I.A. 27397/2026, I.A. 27398/2026

HIMALAYA WELLNESS COMPANY (PREVIOUSLY KNOWN AS THE HIMALAYA DRUG COMPANY) & ORS.

.....Plaintiff

Through: Ms. Prachi Agarwal and Mr. Manan Mondal, Advocates.

versus

MR. KARAMJIT SINGH

.....Defendant

Through: None.

CORAM:
HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

O R D E R

% 04.11.2026

1. Let learned counsel for the plaintiff to satisfy as to who the suit will be maintainable in view of the decision passed by this Court in the case of ***ABD Maestro Private Limited Vs Great Galleon Ventures Ltd.***[2]**,** on account of lack of territorial jurisdiction.

2. List on 26.11.2026.

PURUSHAINDRA KUMAR KAURAV, J

NOVEMBER 4, 2026
aks

[2] 2026:DHC:9844

This is a digitally signed order.
The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.
The Order is downloaded from the DHC Server on 12/11/2026 at 18:43:32